

M.A.C. Case No. 11/2018

11.12.2021

Case is taken up in the National Lok Adalat held today.

The Claimant Sri Lakhya Phukan is present with his learned Advocate.

Sri Bipul Gogoi, the Administrative Officer of the New India Assurance Company Limited (O.P. No. 2), is present.

Claimant and O.P. No. 2 have settled the claim of this Case at Rs. 5,55,000/- (Rupees Five Lakh Fifty Five thousand). Out of the settlement amount of Rs. 5,55,000/-, the Claimant Sri Lakhya Phukan shall be entitled to an amount of Rs. 1,85,000/- (Rupees One Lakh Eighty Five Thousand) only. The Claimant has agreed that Sri Chitra Phukan (his brother) and Smti. Lakhimi Phukan (his sister) shall also be entitled to get Rs. 1,85,000/- (Rupees One Lakh Eighty Five Thousand) each being the legal heirs of his deceased father Late Prafulla Phukan. The Insurance Company (O.P. No. 2) shall deposit the settled amount before the MAC Tribunal, Dibrugarh within one month and the Claimant along with said legal heirs Sri Chitra Phukan and Smti. Lakhimi Phukan shall attend the MAC Tribunal, Dibrugarh for receiving the settled amount in the aforesaid proportions.

contd.

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The terms of settlement are entered in the Settlement Form and both the parties, Conciliator and the undersigned put respective signatures.



Addl. District Judge,
Addl. District Judge
-cum-Addl. Member, MACT,
Dibrugarh.

BEFORE THE
PRESENT: SRI JAS
ADDL
DIB

MACT CASE
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